

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

WRIT PETITION NO. _____ OF 2020

*(Maharashtra Union of Working Journalists and anr vrs. Union of India
and ors)*

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

*Shri D.V.Chauhan, Advocate for Petitioner
Shri U.M.Aurangabadkar, ASGI for Respondent NO.1
Shri S.Y.Deopujari , Govt. Pleader for Respondent Nos.2 to 4.
Shri Sudhir Puranik, Advocate for Respondent NO.5*

CORAM: N.W.SAMBRE, J.

DATE: 23th APRIL, 2020

In view of subsequent development, Shri Chauhan, the learned counsel for the petitioner submits that this matter can wait for a while. He would object to the pleadings raised in the affidavit-in-reply filed by the respondent-State.

The court is handicapped as the copy of the affidavit-in-reply of the State Government though sent through e-mail is not attached to the record of the Court.

In that view of the matter, adjourned to **15th June, 2020.**

In the meantime, if the petitioner comes out with a request with the respondent Corporation seeking information on the

containment zones in the city of Nagpur, it is expected from the Municipal Corporation to make available the said data to the petitioner.

S.O. to 15th June, 2020.

JUDGE

Rvjalit